

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.12363 of 2025

Pradyumn Kumar Son of Naval Kishor Singh, Resident of Village- Chausiya
Govind Chak, P.S.- Sonapur, District- Saran.

... .. Petitioner/s

Versus

1. The State of Bihar through the Principle Secretary, Registration, Excise and Prohibition Department, Government of Bihar, Patna.
2. The Principle Secretary, Registration, Excise and Prohibition Department, Government of Bihar, Patna.
3. The Collector-cum-District Magistrate, Saran.
4. The Superintendent of Police, Saran.
5. The Superintendent of Excise, Saran.

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Abhishek Kumar, Advocate
Mr. Hemant Ray, Advocate
For the State : Government Pleader (24)

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE SHAILENDRA SINGH
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

3 27-08-2025 Learned counsel for the respondents on instructions submitted that subject matter of vehicle is under the custody of the Superintendent of Police, Vaishali and he has not been arrayed as necessary and proper party.

2. Be that as it may, in all certainty the Superintendent of Police, Saran should have communicated the orders of this Court dated 12.08.2025 insofar as releasing the subject matter of vehicle on the admitted fact that the subject matter of vehicle was involved for the offences under theft read with the vehicle



was involved for the offences under Excise Act on misuse of the vehicle by some miscreants, therefore, *prima facie* petitioner's role under the offences of Excise Act is not forthcoming. Therefore, the Superintendent of Police, Vaishali is hereby directed to release the subject matter of vehicle within a period of two days.

3. A copy of this order shall be made available to the State counsel.

4. Re-list this matter on 10.09.2025.

(P. B. Bajanthri, J)

(Shailendra Singh, J)

Maynaz/Rajiv-

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